The Punjab Backward Classes (Grant of Loans) Act, 1957

Act 17 of 1957

Keyword(s):
Backward Classes, Borrower, The Loan
Sections

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THE PUNJAB BACKWARD CLASSES
(Granted of Loans) ACT, 1957.

(Punjab Act No. 17 of 1957)

Received the assent of the Governor of Punjab on the
10th July, 1957, and was first published in the
Punjab Government Gazette (Extraordinary)
of the 13th July, 1957.

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<th>Year</th>
<th>No.</th>
<th>Short title</th>
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<td>1957</td>
<td>17</td>
<td>The Punjab Backward Classes (Grant of Loans) Act, 1957.</td>
<td>Amended by Haryana Adaptation of Laws (State and Concurrent Subjects) Order, 1968; Amended by Haryana Act 12 of 1987</td>
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An Act
to provide for the extension of loan facilities to persons belonging to Backward Classes in the State of [Haryana.]

Be it enacted by the Legislature of the State of Punjab in the Eighth Year of the Republic of India as follows:—

1. (I) This Act may be called the Punjab Backward Classes (Grant of Loans) Act, 1957.

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1. For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 661.


(2) It extends to the whole of the State of [Haryana].

(3) It shall come into force at once.

2. In this Act, unless the context otherwise requires,—

(a) "Backward Classes" means persons belonging to the Scheduled Castes and Scheduled Tribes as notified in the Scheduled Castes and Scheduled Tribes (Modification) Order, 1956, or other classes of citizens declared by Government to be Backward Classes from time to time;

(b) "borrower" means an individual belonging to a backward class to whom a loan has been granted under this Act;

(c) "Controlling Authority" means the authority appointed by the Government by notification in the official Gazette to be competent to sanction a loan under the powers conferred by this Act and to take such steps as are necessary for the enforcement of the provisions of this Act;

(d) "Government" means the Government of the State of [Haryana];

(e) "the loan" means interest-free loan granted by the Government to a borrower;

(f) "prescribed" means prescribed by rules made under this Act.

3. The amount of loan which may be granted to a borrower under this Act shall not exceed 2[ten thousand rupees].

4. (1) Any person belonging to the Backward Classes may submit to the Controlling Authority an application in the prescribed form, supported by an affidavit, stating the amount of loan desired by him, the purpose for which it is desired and the manner in which the repayment of the loan, if granted to him is proposed.

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1. Substituted for the word "Punjab" by the Haryana Adaptation of Laws Order, 1968.

(2) The Controlling Authority, if satisfied that the applicant is a person belonging to the Backward Classes, may sanction the loan to the extent of the amount stated in the application or any lesser amount, subject to a maximum of 1[ten thousand rupees] in each case.

5. (1) When an application for loan has been sanctioned, the applicant shall execute a bond in the prescribed form undertaking to apply the money lent to the purpose or purposes for which, and to fulfil the conditions on which, the loan has been sanctioned.

(2) For the loan so sanctioned, the applicant shall furnish one surety; and the person and property of the applicant as well as of the surety shall be liable for the repayment of the loan and costs, if any, incurred in making or recovering the loan:

Provided that the Controlling Authority may in any case exempt the applicant from furnishing a surety.

6. When the application for a loan has been sanctioned the applicant shall execute a bond in the prescribed form undertaking to apply the money to the purpose or purposes for which, and to fulfil the conditions on which, the loan is granted and shall undertake that if it is not used for such purposes or if there is any breach of such conditions, the amount of the loan shall be recoverable from him in the prescribed manner.

7. The loan shall be repayable by the borrower in 20 half-yearly equated instalments:

Provided that the repayment of instalments shall commence on the expiry of four years from the date of payment of the loan.

8. Any borrower who makes default in the repayment of the loan or any instalments thereof shall be bound—

(a) to comply with any general or special order of the Controlling Authority relating to the inspection of the premises, buildings, machinery and stock in hand purchased or hired by the borrower with the aid of the loan granted to him; and

(b) to furnish any information which the Controlling Authority may require in respect of the purpose or purposes for which the loan was granted or of the manner in which the loan has been or is being utilised.

9. If the borrower fails without reasonable cause—

(i) to comply with any order made or to furnish information required under section 8, or

(ii) if the Controlling Authority, after inspection provided for in section 8 or otherwise, is satisfied that the money lent is not being applied to the purpose or purposes for which it was lent or that any condition on which it was granted is not being duly fulfilled, the Controlling Authority may declare, notwithstanding anything contained in the bond executed by the borrower, that the loan shall be immediately recoverable and shall give notice of such declaration to the borrower.

10. Within six weeks of the receipt of the notice under section 9, the borrower may appeal against the declaration of the Controlling Authority to the Government, and the decision of the Government thereon shall be final.

11. (1) When the loan or an instalment thereof falls due and is not paid on or before the due date or when the loan has been declared immediately recoverable under section 9, and subject to the order made on appeal under the preceding section, the Controlling Authority may cause to be served on the borrower, a notice calling upon him to pay the sums due within such time and to such officer as may be fixed therein.

(2) In case of default in complying with such notice the sums specified in the notice including costs, if any, incurred by the Government may be realized as arrears of land revenue.

12. The decision of the Government as to whether the conditions laid down in or under any of the provisions of this Act have been satisfied shall be final and no suit shall be brought in any civil court to set aside or modify any order made thereunder, nor shall the same be questioned by any court of law in any proceedings whatsoever.

13. No prosecution, suit or other proceedings shall lie against Legal the Government or any officer or authority vested with powers under proceeding. this Act for anything in good faith done or intended to be done thereunder.

14. (1) The Government may make rules consistent with this Act for the carrying out of all or any of its purposes.

(2) In particular and without prejudice to the generality of the foregoing power, the Government may make rules regulating or determining all or any of the following matters, namely:

(i) the forms of the applications to be made and deeds to be executed in respect of loans;

(ii) the mode in which payment of loans is to be made to borrowers;

(iii) to forms of notices to be given or declarations to be made by the Controlling Authority; and

(iv) the purposes for which loans may be sanctioned under this Act.